

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-274(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India

Vs.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016(CIRP)**

**Order delivered on 25.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Vinod Chaurasia, Adv.

**ORDER**

In IA-3339/2020, the Liquidator is hereby directed to issue notice to the Respondents and to file their replies within 15 days hereof and rejoinder, if any, within one week thereof.

List IA-3339/2020 for hearing on **07.10.2020**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**